

**THE HIGH COURT OF MADHYA PRADESH
MCRC No. 57236/2021**

(SATENDRA YOGI Vs STATE OF MADHYA PRADESH AND ANOTHER)

Gwalior, Dated : 03/12/2021

Shri D.S. Rajawat, Counsel for applicant.

Shri Nitin Goyal, Counsel for State.

Case diary is available.

This is first application filed under Section 439 of Cr.P.C. for grant of bail.

The applicant has been arrested on 02.08.2021 in connection with Crime No.102/2021 registered by Police Station Sehore, District Shivpuri for offence punishable under Sections 376, 376 (3), 506, 450, 363 of IPC and Section 3/4 of POCSO Act, and Sections 3 (1) (w) (ii), 3 (1) (2) (va) & 3 (1) (w) (i) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act.

It is submitted by Counsel for the applicant that in fact the prosecutrix is the daughter of Bhagirath Vanshkar.....

At this stage, Counsel for applicant seeks permission of this Court to withdraw this application.

It is, accordingly, **dismissed as withdrawn.**

**(G.S. Ahluwalia)
Judge**

Aman